उच्च राजपथ से गंगा नदी की दूरी मात्र 100 गज है जो किसी भी समय कट सकता है और राष्ट्रीय संकट उत्पन्न कर सकता है । राज्य एवं केन्द्रीय सरकार की ओर से उसे बचाने हेतु करोड़ों रुपये खर्च किये गये हैं लेकिन उस का अधिकांश भाग ठेकेदार एवं इंजीनियर की जेब में चला जाता है । हाजीपुर का राघोपुर प्रखण्ड पूरा गंगा के पेट में चला गया है । महनार प्रखण्ड का आधा भाग कट गया है ।

ऐसी स्थिति में भारत सरकार से मांग है कि सरकार अविलम्ब बिहार में बाढ़-पीड़ितों के सहायतार्थ युद्ध स्तर पर कार्य करे तथा खगड़िया मानसी एवं नारायणपुर के बीच राजकीय उच्च मार्ग नं० 31 की रक्षा का भार ठेकेदार एवं इंजीनियर को न दे कर सेना की मदद से स्वयं करे ।

(iii) REPORTED INFERIOR QUALITY OF CEMENT PRODUCED BY FACTORIES.

SHRI G. NARASIMHA REDDY (Adilabad): Cement industries are producing inferior quality of cement calling it as "Pozuluna Cement" by mixing 15 per cent Pozulunic material, e.g. burnt brick etc. The said cement is sold at the same price. The cost of production is less than Portland Cement while the consumer has to incur more expenditure in utilising this cement compared to Portland Cement. Thus, the producer makes more profit at the cost of the consumers' cost of construction. The Government should take necessary action to reduce the price of "Pozuluna Cement" and declare openly and give wide publicity that this is inferior quality.

14.38 hrs.

AIR (PREVENTION AND CONTROL OF POLLUTION) BILL—*Contd.*

MR. DEPUTY-SPEAKER: We now take up further consideration of the following motion moved by Shri Sikandar Bakht on the 20th July, 1978, namely:

> "That the Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the aforesaid purpose, of Boards for the prevention and control of air pollution for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith, be taken into consideration."

and amendments thereon.

Dr. Saradish Roy may continue.

DR. SARADISH ROY (Bolpur): The other day, while speaking on this Bill, I mentioned the amount of pollutants thrown into the atmosphere of Calcutta daily. I also mentioned that there is a wrong notion in our country that we are not industrially much advanced, and so pollution of the air or water is not so dangerous in our country. It is also a fact that air and water pollution is 60 times more in American than in our country. So, this notion has got deep roots, and from the Government's side also no attempt has been made to legislate and implement some measures so that a clean environment and atmosphere can be maintained for human plant and animal life.

Industry being concentrated in the cities without proper precautions to prevent air pollution, conditions in some places have become very dangerous, and in some ways we are leading in pollution in some cities. For instance in Calcutta the carbon monoxide content in the air is much more than in New York City, and the sulphur dioxide content in some parts of Bombay is above the average in Western countries.

Industries and power plants are not the source only of air pollution. In most cities, the motor vehicles and especially the public diesel transport system are also responsible. More

[Dr. Saradish Roq.]

than 50 per cent of them are defective, their fuel injection pumps and exhaust pipes are damaged, and they are emitting this fuel material into the atmosphere, and thus polluting the air. Thus, dangerous elements like carbon monoxide, sulphur dioxide, nitrogen, hydrogen sulphide and hydrogen carbonate are emitted into the air.

We are fortunate that our coal contains less of sulphur and so less of sulphur dioxide is thrown into the air from our thermal power stations, but our coal contains much more ash. It is 1 to 40 per cent more. As a result, the fumes that are thrown into the air pollute our air, and it is estimated that in this we are leading in the world. In Delhi, per cubic metre of air contains 600 micro grammes of ash content; in Calcutta it is 300 and in Bombay 200, but the average in the Western countries is only 150. This can be prevented if we incur some expenditure on installing electrostatic filters in the thermal stations, as they will reduce the ash content to some extent. The other day also it was mentioned that there is need to develop technology so that the ash content maybe reduced, because so much ash content in the air is most hazardous to health and affects our respiratory system.

Due to environmental changes in the northern cities we are now having the phenomenon of smog, i.e., smoke combined with fog, which was not there a few years ago. In Bengali we call it *dhuwansha*. This is due to a feature called temperature inversion. After sunset, the earth's surface gets rapidly cold. As you go up, during the day time, the temperature becomes cooler and cooler, but in winter, after the sun set, the earth surface rapidly becomes cooler and air above is not cooler as in day time as it is covered by smoke and fog and the next morning when the sunrises, it disappears. It is very dangerous for respiratory organs and even air flights are also disturbed. These things are going on in our country rapidly not only in the cities but even in remote villages also. I know of a case. In Orissa, there is a small town, Rajganga, where a cement factory is there. It is emanating obnoxious fumes as a result of which 60 per cent of the workers of that factory are attacked with tuberculosis. But only the enactment of this Bill will not prevent air pollution. In Western countries, they have not only enacted legislation but they have launched a cultural movement to educate the people. So, proper implementation of the Acts are necessary and education is also necessary in our country.

We have enacted Water Pollution Act four years back but it has been observed more in violation. There are other Acts like the Motor Vehicles Act, Smoke Nuisance Act, etc. which prevent emanating of gas but nothing practical has been done. In this connection, I will also refer to the Conference which was held by the United Nations on human environmental changes, which suggested many things. To maintain environment, it will require other steps like preservation of forests and other things. So, comprehensive steps must be taken by the Government so that this danger which is threatening our society, is checked.

With these words, I support the Bill.

MR. DEPUTY-SPEAKER: Before I call the next speaker, I would like to announce that in the amendment which the Minister has proposed, there is one change. Instead of Shri Samar Guha's name Shri Gananath Pradhan's name is mentioned.

SHRI G. S. REDDI (Miraylguda): Mr. Deputy-Speaker, Sir, there is a famous saying that man is born free but he is everywhere in chains. Similarly, man is born free, God has created man to enjoy fresh air, pure water and good surroundings but

these gifts of God are abused by mankind. They are abused in such a way that men especially those people who are industrialists, capitalists for their own selfish ends, pollute the air and water in such a manner that it has become a world problem, a problem for the mankind. It has become such a big problem that the United Nations Organisation had to take notice of it and organised in Stockholm a human environment conference which took note of these pollutions—air and water. All the great men of the world, scientists, experts gathered together in Stockholm in 1972. They discussed the matter in all its aspects. And took the decision that in order to save mankind, this air and water pollution should be controlled. Therefore, they adumbrated great principles and it will be interesting for all of us to know what they proclaim. They proclaim:

> "Man is both creature and moulder of his environment, which gives him physical sustenance and affords him the opportunity for intellectual, moral, social and spiritual growth. In the long and tortuous evolution of the human race on this planet a stage has been reached when, through the rapid acceleration of science and technology, man has acquired the power to transform his environment in countless ways and on an unprecedented scale. Both aspects of man's environment the natural and the man-made, are essential to his well-being and to the enjoyment of basic human rights—even the right to live itself.

The protection and improvement of the human environment is a major issue which affects the well-being of people and economic development throughout the world; it is the urgent desire of the people of the whole world and the duty of all Governments".

In order to implement this lofty ideal, the different States in different parts of the world have enacted legislations to control water and air pollution.

Now, our own Government, in order to do its bit to implement the world objectives, has brought forward a Water Pollution Bill already. Now as a supplementary to that Bill, this new Air Pollution Bill has been brought forward. Now I want to know how far the povisions of the Water Pollution Bill have been implemented and how far it has been made effective.

I am going to read out from RAMPONKARS' CALL about the struggle for survival which has been going on in Goa. After the starting of the mills over there, water and air pollution is going on to a great extent. The great industrialists and capitalists there have been able to run their mills and are polluting the air without any penal provisions being effected against them. The State Government seems to be ineffective there. The fishermen are feeling the brunt of this legislation over there; they are feeling the brunt of the shareholders of these industries. But the Government seems to be ineffective. Government is not able to implement these lofty objectives which are set forth in the Water Pollution Bill and now the Air Pollution Bill is coming forward. I would like to read out from the representation made by those people and the struggle which they are facing in Goa.

MR. DEPUTY SPEAKER: Mr. Reddi, you must be brief, because we were allotted only 2 hours for this Bill and there are hardly 15 minutes more out of 2 hours and then we are having several speakers. So, please be brief.

SHRI G. S. REDDI: It says:

> "We are struggling for 3 years for justice and for the right to live peacefully on our beaches and to supply cheap and plenty fish to our Goan people as we have

[Shri G. S. Reddi]

done for centuries. Our families have resorted to peaceful Gandhian protest by 24 hour Chain Hunger Strike below. Bandodkar Statute outside Goa Assembly since 14th October 1977, to draw attention of our Ministers and MLA to our sufferings. Our Chain Hunger Strike is 169 days old today. Does anybody care for us? What reply have we got from the Government? we have suffered mass arrest under section 144; 501 satyagrahis were jailed, including freedom fighters, MLA Rebello and five priests. The Archbishop, who asked for prayer was insulted by the Chief Minister and by the Minister Raul Fernandes; and the General Secretary was jailed later released unconditionally and finally the case was dropped as the charges were totally baseless."

I just quote this para to show how our laws are ineffective. Neither the Central Government nor the State Governments mean to implement the law in the proper manner because the industrialists and capitalists in that particular industry are more effective and are actually controlling the Government. Therefore, whatever is the legislation that we may pass, either on water pollution or on air pollution, the more important thing is that we should see that the law is implemented in all its contents. The Central Government, especially the Minister in charge of this Bill, should see that the law, once passed, is made effective. The people for whom the law is meant should feel the effect of the law, should feel that the Government means what it says.

Therefore, I appeal to the Government through the hon. Minister to consider the sufferings—due to the air and water pollution law—of the Goan people who are fishermen, who are called Ramponkars, and see that they are given the necessary benefit under this law. Their rights should not be extinguished.

With these words, I conclude.

MR. DEPUTY-SPEAKER: Now, I would call the members who have moved their amendments. Mr. Samar Guha. He is not here. Mr. Ram Kishan....He is also not here. Mr. B. P. Mandal.

SHRI B. P. MANDAL (Madhepura): My amendment is for eliciting public opinion.

MR. DEPUTY-SPEAKER: You have not moved your amendment. Mr. Kanwar Lal Gupta.

श्री कंवर लाल गुप्त (दिल्ली सदर): उपाध्यक्ष महोदय, जहां तक एयर पोल्यूशन का सवाल है, इसके बारे में, हमारे देश में सर्वे, बहुत साल पहले हुआ था और एक ड्राफ्ट लेजिस्लेशन भी 1971 में बनाया गया था। लेकिन 1971 से आज तक यह कानून की शक्ल नहीं ले पाया। मुझे खुशी है कि अब इस कानन की पैदाइश हमारे दिल्ली के दोस्त जो कि सरकार में मंत्री हैं के द्वारा सात साल के बाद हो रही है। इसका मतलब यह है कि इस समस्या की तरफ़ अभी तक हमारी सरकार का कुछ भी ध्यान नहीं था।

इससे पहले वाटर पोल्यूशन का एक्ट है। एयर पोल्यूशन का आपने दूसरा बिल दिया है। मैं माननीय मंत्री महोदय से एक सवाल पूछना चाहता हूं कि जब से वह एक्ट बना है, क्या उस एक्ट में इस बात का प्रोविज़न है कि उसके अन्तर्गत किसी को सजा दी जा सकती है, या किसी को जेलखाने में भेजा जा सकता है ? क्या मंत्री जी, दिल्ली में ही नहीं, बल्कि पूरे हिन्दुस्तान के अन्दर एक भी केस ऐसा बता सकते हैं जिसमें कि इस एक्ट के तहत किसी को सजा दी गयी हो ? मैं यह मानता हूं कि यह आपका कसूर नहीं है। आपसे पहले जो सरकार थी, जिसके कि लोग अब अपोजिशन में बैठे हैं, यह उनका कसूर है कि उन्होंने ऐसा कानून बनाने के

बावजूद इस कानून को एक डेड लेटर बना कर रख दिया और सारे देश में एक भी ऐसा केस नहीं हुआ जिसमें कि किसी को सजा मिली हो। उस सरकार ने इस कानून को बनाने के बाद इसे रद्दी की टोकरी में, कोल्ड स्टोरेज में डाल दिया।

अब मैं यह चाहता हूं कि यह जो कानून बनाया जा रहा है, इस पर सरकार पूरी तरह से अमल करे। इस कानून की सरकार इम्प्लीमेंटेशन मशीनरी पैदा करे। मुझे मालूम है कि इसके लिए आपको जो इक्विपमेंट चाहिए, वह इक्विपमेंट आपके पास नहीं है। आपके पास ट्रेंड लोग नहीं हैं, ट्रेनिंग की व्यवस्था नहीं है। अतः मैं चाहूंगा कि आपके पास इक्विपमेंट हो, आप लोगों को ट्रेनिंग दें और ट्रेंड लोग इस काम को ठीक तरह से हैंडिल करें। जब तक लोगों को इस काम की ठीक ट्रेनिंग नहीं मिलेगी तब तक इस समस्या का समाधान कैसे हो सकता है ? धीरे धीरे यह चीज़ भयानक शक्ल अख्त्यार करती जा रही है। पांच दस साल तक अगर आप ने कोई कार्रवाई न की तो पांच छः मैट्रोपालिटन सिटीज़ हैं वहां पर रहना मुश्किल हो जाएगा, यह हालत पैदा हो जाएगी। आप दिल्ली को लें। यहां इंद्रप्रस्थ पावर कम्प्लैक्स है। मंत्री जी को मालूम ही है। वहां बिजली पैदा होती है। उसकी वजह से तीन टन राख, फ्लाई ऐश एक दिन में इधर उधर फैलती है। यह आज से नहीं कितने ही सालों से होता आ रहा है। आप भी कारपोरेशन के मैम्बर रहे हैं मैं भी रहा हूं। लेकिन कोई कार्रवाई नहीं हुई। इतना ही नहीं। दिल्ली में यमुना का पानी है। उस में दो सौ मिलियन टन ह्यूमन वेस्ट जाता है और 20 मिलियन टन इंडस्ट्री का जाता है। इससे उसका पानी गन्दा होता है। उस पानी में जो ठीक होता है वह इसका आधा भी नहीं होता है। बाकी यमुना के अन्दर रहता है। इसका क्या इलाज है ? क्या यह भयानक समस्या नहीं है ? लोग हजारों कि तादाद में, लाखों की तादाद में वहां स्नान करने जाते हैं धार्मिक भावना को ले कर और यह समझ कर कि वहां का पानी पवित्र होगा लेकिन वहां पर यह हालत है।

यहां पर क्लाथ मिल है। उससे आपका एरिया और मेरा भी एरिया लगता है। बिड़ला मिल है। मेरी कंस्टिट्युएंसी है। कमला नगर जहां मैं रहता था वहां रात को छतों पर कोयला ही कोयला हो जाता था। यह हमें सुबह उठने पर पता चलता था। क्लाथ मिल का भी यही हाल है। कभी किसी ने इसकी तरफ ध्यान ही नहीं दिया। इसको कंट्रोल करने के लिए केवल मशीन होती है। दुनिया में इसको कंट्रोल किया जाता है। लेकिन आज भारत में आपको सुनकर ताज्जुब होगा कि केवल दस परसेंट इंडस्ट्रीज़ ऐसी हैं जो इस तरह से इसको कंट्रोल करती हैं बाकी इस पर विचार ही नहीं करती हैं।

गवर्नमेंट का हाल आप देखें। तीन दिन पहले एक्सपर्ट्स का एक ब्यान आया था कि ताजमहल मथुरा की रिफाइनरी की वजह से खतरे में हो जाएगा। यह रिफाइनरी सरकार ने बनाई है। ताजमहल एक हिस्टोरिकल मानुमैंट है और वर्ल्ड फैम का है। चालीस मील के फासले पर यह रिफानरी बनाई गई है। अगर ताजमहल की यह हालत हो गई तो क्या दुनिया में यह हमारे लिए बदनामी का बायस नहीं होगा। एक अत्यन्त मूल्यवान चीज़ हम तब खो बैठेंगे। क्या सरकार इस रिफाइनरी को सौ मील परे नहीं बना सकती थी ? सरकार प्लानिंग में भी गड़बड़ करती है। प्राइवेट लोगों पर तो आपका कंट्रोल है ही नहीं ? मैं कहना चाहता हूं कि हर एक मिनिस्ट्री का को-आर्डिनेशन आपके साथ होना चाहिये।

[श्री कंवर लाल गुप्त]

कोई भी नई इंडस्ट्री सरकार खोले, इंडस्ट्री मिनिस्टरी खोले, या कोई भी जो इस तरह के डिपार्टमैंट हैं वे खोलें, शिपिंग ट्रांस्पोर्ट आदि खोलें, उनका सब का आपके साथ कोआर्डिनेशन होना चाहिये और आपके जरिये इस चीज को रोकने को इस तरह से कार्रवाई होनी चाहिये ।

हमारे देश में मोटर वीहिकल्ज का सर्वे किया गया था । पता चला था कि लगभग अस्सी परसैंट हमारी बसें या कारें पांच साल से अधिक पुरानी हैं । नतीजा यह है कि वे धुआं छोड़ती हैं । डी०टी०सी० को आप लें । इन बसों के पास आप खड़े नहीं हो सकते हैं । वे बुरी तरह से धुआं छोड़ती हैं । उनके पास आप पांच मिनट के लिए खड़े हो जाएं तो आपका सिर चकरा जाएगा । क्या डी० टी० सी० के बसेज़ को ठीक करने के लिये कोई कार्यवाई करने का आपका इरादा है जिससे वह अधिक धुआं न छोड़ें ? सरकार पहले अपने आपको ऐग्जाम्पिल सैटअप करे तब दूसरों को कहे । तभी उसका अच्छा असर होगा ।

15 hrs.

बम्बई का भी ऐसा ही हाल है । बम्बई में कैमिकल इंडस्ट्री 50 परसेंट है पूरे देश की, और वहां पर चैम्बूर का एक इलाका है । वहां का डैथ रेट स्टडी किया गया । जो ग्रेटर बौम्बे का डैथ रेट है उससे चैम्बूर का डैथ रेट 18 परसेंट ज्यादा है । ऐसा केवल पौल्यूशन की वजह से है । कलकत्ते का भी सर्वे किया गया है । वहां यह हालत है कि हर एक आदमी जो कलकत्ते में रहता है वह बिना सिगरेट पीये दो पैकेट सिगरैट के बराबर स्मोक इनहेल करता है । तो कलकत्ते वालों को सिगरेट पीने की जरूरत नहीं है ?

अब दिल्ली में पुलिस कमिश्नर हो गया । पौल्यूशन की सारी पावर्स पुलिस कमिश्नर के पास चली गयीं । मैं चाहूंगा कि मंत्री महोदय इस सम्बन्ध में हिदायत जारी करें कि यह कानून ठीक से लागू हो और इस पर कार्यवाही भी हो । जब तक आप कार्यवाही नहीं करेंगे यह समस्या बहुत गम्भीर शक्ल अख्तियार कर सकती है, और फिर हो सकता है कि हमारे कब्जे के बाहर हो जाय ।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं और आशा करता हूं कि मंत्री जी इसकी ओर ध्यान देंगे, खासतौर से दिल्ली की ओर जहां से वह आये हैं ।

MR. DEPUTY-SPEAKER: Shri Rajan. We have already exhausted the time allotted for this Bill.

SHRI KANWAR LAL GUPTA: Let us extend it by half an hour.

SHRI R. K. MHALGI: rose

MR. DEPUTY-SPEAKER: You are on the Select Committee; those who are on the Select Committee generally do not speak: they would have enough opportunity to give their suggestions. I shall strictly follow that—I do not say rule—practice, and eliminate such of those speakers who are already on the Select Committee with the result that others will get a chance to speak.

SHRI K. A. RAJAN (Trichur): Mr Deputy-Speaker, Sir, the Bill brought before the House by the hon. Minister is a very important one, though it has been brought belatedly. He has also introduced the Water (Prevention and Control of Pollution) Amendment Bill. I would request the hon. Minister that as the pollution problem has become a vast national problem, we hope that he would bring forward a comprehensive legislation covering all aspects of legislation instead of bringing such measures piecemeal and amendments off and on.

Before I come to the present legislation, I would like to emphasise on one point which has already been

emphasised by various speakers earlier regarding the implementation of the earlier legislation. Water pollution has become a curse in so many industrial areas. You may be aware of so much noise and hue and cry created by the workers as well as from the public regarding the contamination of the adjacent rivers as well as vegetation due to this pollution.

But, unfortunately we could not find a single instance where an industrialist has been booked or punished for having put the people to this difficult position. What I am emphasizing is that whatever legislation you may bring, unless it is implemented properly in the larger interests of the workers as well as the public it is of no use, especially in our country where industrialisation is getting fast and congested industrial areas are coming up, in cities like Bombay, Calcutta, Ahmedabad and Madras. Even in Kozhikode there is the Mavoor factory run by the Birlas. There is a river running nearby, called Chali river. Everyday you can see there thousands of dead fishes floating and contaminating the river. Then the hundreds of fishermen who depend upn fishing are denied of their livelihood. Then, Sir, there is an aluminium factory near Cochin, the Indian Aluminium Co. where because of pollution the whole, vegetation is destroyed. The people affected raise a hue and cry and they get a paltry compensation. Then there is the FACT factory in Eloor as also in Udyogmandal. There the whole fields have become useless. Even after raising a hue and cry and presenting a lot of memorandum people do not find any remedy.

What I am emphasizing is that with all good intentions you bring a legislation but please see that it is implemented properly in the best interests of the workers as well as the public. I do not want to emphasize more on this point. It is a question of implementation. There was a hue and cry in Goa. The Zauri Agro-Chemicals, a company set up by the Birlas in collaboration with the US Steel Corporation of Pittsburgh and Toyo Engineering Corporation of Japan at a cost of Rs. 600 million failed to take necessary technical measures and instal machinery to treat the effluents before releasing them. This is a big issue in the country today. The industrialists do not take necessary precautionary measures with all this legislation and these things are not being looked into. So, what I am emphasizing is that there should be a co-ordinated effort by different Ministries, particularly, the Industry Ministry and other concerned Ministries to see that all necessary precautions are taken in the processing and proper discharge of the effluents to guard against pollution of air and water.

One more point I would like to make is that the industrial pollution is not the only pollution. Apart from industrial sources, exhaust from automobiles and emission of domestic fuels also pollute the air. What about disposal of garbage and night refuse and other solid wastes? They also contribute to polluting the air. Anyone who visits the slums in any of the big cities in India where working people live in the most hazardous and degrading conditions will be shocked to see that there is no proper housing, often inadequate drinking water and no underground sewerage and no proper latrines and other living facilities. To such people all talk of environmental protection has little meaning. So it is important to eliminate pollutants by proper control at the process stage in the factory itself. There are many instances which I do not want to quote here. There is one cement factory in Madukkarai. Very small and tiny particles of cement are emitted

(Shri A. K. Rajan.)

by the factory which spread over the whole area and in the evening it sinks below on the houses and it has become curse to these people who just cannot even wear clean clothes because of the contamination of the cement particles.

In conclusion I would like to mention certain specific points for your consideration.

(1) The public should be educated and made aware of the pollution hazards through TV programmes, radio broadcasts, short feature films, seminars and hand-outs.

(2) For the benefit of industrial managements, technical seminars should be conducted with emphasis on hazards in each industry and the control techniques that can be adopted.

(3) Selected people from each industry should be given courses of short duration on measurement and control of pollutions. Enforcement agency should be established at important places to eliminate pollution by proper controls at the process stage.

These are some of the suggestions that I would like to make in conclusion of my speech. With this, I hope the hon. Minister will bring comprehensive legislation.

I would like to draw attention of the hon. Minister to clause 43 of the new legislation regarding cognizance of offences:

> "No court shall take cognizance of any offence under this Act except on a complaint made by or with the previous sanction in writing of the State Board, and no court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the first class shall try any offence punishable under this Act."

This clause does not really give room for those people who want to take up this offence and get it ventilated.

At page 4—under (d)—Constitution of the State Boards it has been stated:

> "Such number of non-officials, not exceeding three, as the State Government may think fit, to be nominated by the State Government to represent the interests of agriculture, fishery or industry or trade or any other interests, which, in the opinion of that Government, ought to be represented;"

How far this Board will be democratically constituted to reflect democratic sentiments and opinion of the common people or of those people who are working in those particular industries.

In my anxiety I would like to express, under this clause it will be very difficult for the ordinary people to just get their grievances ventilated and redressed. I hope the hon. Minister will look to this particular provision and see that remedies are found.

श्रीमती मृणाल गोरे (बम्बई उत्तर): उपाध्यक्ष महोदय, मुझे खुशी है कि आखिर वायु-प्रदूषण के बारे में बिल सदन के सामने आ रहा है और मंत्री महोदय ने इस को जायंट कमेटी के पास भेजने का प्रस्ताव रखा है ।

अमल में जब इस देश में विकास की प्रक्रिया शुरु हुई, और हम लोगों ने औद्योगिक विकास की कोशिश शुरु कर दी, तभी यह जरुरी था कि हम वायु-प्रदूषण के बारे में ठीक ढंग से विचार करते । लेकिन दुर्भाग्य से कहना पड़ता है कि औद्योगिक विकास बढ़ने पर भी अभी तक हम ने वायु प्रदूषण, एयर पालूशन के बारे में ठीक ढंग से नहीं सोचा है इस लिए बम्बई, कलकत्ता और दिल्ली में—खास तौर से बम्बई में हम देख रहे हैं—प्रदूषण का परसेंटेज बहुत ही

बढ़ने लगा है। यह बहुत जरूरी है कि विकास और औद्योगिकरण के जारी रहने के साथ साथ सम्बद्ध क्षेत्रों में रहने वाले लोगों को खतरे से बचाने के लिए एयर पालूशन को ठीक ढंग से कंट्रोल किया जाय।

जहां तक बम्बई का सम्बन्ध है, वहां एक तरफ कारखाने काफी बढ़ गये हैं और दूसरी तरफ वहां आटोमोबाइल्ज की संख्या इतनी हो गई है कि आज कहा जाता है कि कार्बन डाई आक्साईड और कार्बन मोनो-आक्साइड के कारण वातावरण का ज्यादा से ज्यादा प्रदूषण आटोमोबाइल्ज के जरिए से हो रहा है। चैम्बूर के इलाके में, और वैस्टर्न सबर्ब में गोरेगांव में, जहां मैं रहती हूं--ईस्टर्न और वैस्टर्न दोनों सबर्बज में--बहुत बड़े पैमाने पर पालूशन बढ़ रहा है। इस के बावजूद चैम्बूर में एफ० सी० आई० को एक पेंजन के लिए परमिशन दे दी गई है, हालांकि इसी सदन में यह आश्वासन दिया गया था कि पालूशन को पूरी तरह से रोकने के लिए कुछ कदम उठाए जायेंगे।

इन के साथ ही नये थर्मल प्लांटस बन रहे हैं। टाटा के 500 मैगावाट के नये थर्मल प्लांट के लिए परमिशन दे दी गई है। इन प्लांटस में जब कोयले का उपयोग होगा, तो पालूशन जरूर हद से बाहर बढ़ने वाला है। ऐसी स्थिति में चाहे एफ० सी० आई० हो और चाहे थर्मल प्लांटस हों, उन में कोयले के बजाय गैस का प्रयोग करना जरूरी होना चाहिए। तभी एयर पालूशन कुछ कम हो पायेगा। आज परिस्थिति चैम्बूर के कई भागों में और गोरेगांव में भी बड़ी चिन्ताजनक है। मुझे याद है लगभग चार पांच या 6 साल पहले साल डेढ़ साल तक लगातार 8 दिन में एक बार रात को मुझे फायर ब्रिगेड बुलाना पड़ता था और कोई न कोई कारखाना बन्द करवाना पड़ता था क्यों कि उस से आने वाले प्रदूषण के ऊपर किसी प्रकार का सरकार का रोक नहीं था। उस के लिए जो स्मोक न्यूसेन्स इंसपक्टर्स नियुक्त हैं उनका यह काम है। लेकिन फिर भी इस पोल्यूशन को रोकने में किसी प्रकार से भी हम आज तक सफल नहीं हुए हैं। मैं जानती हूं कि बम्बई म्युनिसिपल कारपोरेशन या स्टेट गवर्नमेंट का कोई कानून इस के लिए नहीं बना। सेंटर का कानून कुछ सालों से बनता रहा है लेकिन बना नहीं था, लेकिन फिर भी कुछ कोशिश जरूर की थी। बम्बई में रस्पिरेटरी ट्रैक्ट के लिए थोरेसिक डिजीजज का एक हास्पिटल है, उन के डाक्टर्स ने यह जिम्मेदारी अपने ऊपर उठायी और वहां के डा० शरोड़कर और डा० कामत ने बम्बई के एयर पोल्यूशन के बारे में काफी हद तक एक सर्वे कर के उस की पूरी मालूमात सामने रखी। उन को चार साल हो गए अभी तक उस के बारे में हम कुछ कर नहीं पाए हैं।

एक बात मैं जरूर यह कहूंगी. यह अच्छी बात है कि आप सलेक्ट कमेटी के पास भेज रहे हैं लेकिन मुझे खेद है सब से ज्यादा जहां पोल्यूशन की प्राबलम है वह बम्बई सिटी है, वहां के किसी सदस्य को इस में नहीं लिया गया है। बम्बई सिटी के किसी सदस्य को उस में लेते तो अच्छा था। मैं यह नहीं कह रही हूं कि आप मुझे लेते, लेकिन बम्बई सिटी के किसी न किसी को आप लेते तो अच्छा होता। यह एक बहुत बड़ा सवाल आज बम्बई सिटी के सामने है। एक तरफ उद्योगधन्धे विकसित होते हैं, दूसरी तरफ रिफाइनरीज भी वहीं आएंगी। फर्टिलाइजर कारपोरेशन के बारे में आप जानते हैं रेवत के कारखाने को लेकर बहुत बड़ी समस्या उठी और उस में यही एक सवाल आया था कि उस से बम्बई का पोल्यूशन बढ़ जायगा। फिर बम्बई के आजू बाजू में जो विकास की प्रक्रिया चल रही है उस को भी देखना होगा। यह एयर पोल्यूशन को रोकने के लिए आप ने जो ठोस कदम उठाया है काफी उस में तब्दीली करने की जरूरत है। मुझे आशा है कि सेलेक्ट कमेटी जरूर इस

[श्रीमती मृणाल गोरे]

पर विचार करेगी । लेकिन मैं आज ही इस के बारे में एक बात कहना चाहूंगी सदन में कि यह एयर पोल्यूशन का विधेयक पास होने के बाद इस के ऊपर अमल करने के लिए किस प्रकार की मशीनरी आप रखेंगे, किस प्रकार से यह हो पाएगा, यह देखने की जरूरत है । आज परिस्थिति ऐसी है कि बड़े उद्योग धन्धे जितने हैं उन से ज्यादा से ज्यादा इस पोल्यूशन का उपद्रव है और आप जानते हैं कि बड़े उद्योग धन्धों के हाथ कितने लम्बे होते हैं .....

एक माननीय सदस्य : हाथ लम्बे हैं मगर मंत्री जी तक नहीं पहुंचते हैं ।

श्रीमती मृणाल गोरे : मंत्री जी तो सब जगह जा कर पोल्यूशन रोकने का इंतजाम नहीं करेंगे । उस के लिए कुछ न कुछ मशीनरी वह रखेंगे । उस मशीनरी के जरिए यह काम होना चाहिए । इस का इम्प्लीमेंटेशन पूरे तरीके से हो जाय इस के लिए आप सेलेक्ट कमेटी में बैठे तो जरूर कोई न कोई उपाय करें ।

जल प्रदूषण के लिए एक अमेंडमेंट बिल आप ने इंट्रोड्यूस किया है लेकिन मैं यह नहीं समझ पा रही हूं, मेरे ख्याल में अभी तक महाराष्ट्र का जो जल प्रदूषण का ऐक्ट पास हुआ उस पर प्रेसीडेंट की सहमति अभी तक नहीं मिली है । क्यों रुकी है यह देखना चाहिए । क्यों कि महाराष्ट्र एक ऐसा स्टेट है, इस में कोई गर्व की बात नहीं है, वहां औद्योगीकरण बढ़ रहा है, इसलिए जल प्रदूषण और वायु प्रदूषण दोनों के बारे में विचार करना जरूरी हो रहा है । उस के लिए अगर कुछ कानून बना तो उस को लागू करने का काम, यह केन्द्र की सहमति नहीं मिली इसीलिए रुका होगा । इस को भी मंत्री महोदय देख लेंगे तो अच्छा होगा । इतना ही कह कर मैं फिर एक बार यह मंत्री महोदय से आग्रह करते हुए कि बम्बई के किसी सदस्य को सेलेक्ट कमेटी में रख लेते तो अच्छा था, अपना भाषण पूरा कर रही हूं ।

PROF. P. G. MAVALANKAR (Gandhinagar): Mr. Deputy-Speaker, Sir, I welcome this Bill. My only regret is that, while welcoming it at the outset, this Bill should have come as late as today.

After all, the U. N. Conference on the Human Environment took place as the House knows, in June 1972 and, from June 1972, when at Stockholm the U. N. Conference asked all its Member countries to take immediate steps and proper steps, I am sorry, that we should have taken so long in taking those steps. None-the-less, it is better late than never. While I am on this Bill, at the outset, I should say that the time is of essence in this process; the way, the manner and the pace with which pollution is taking place all the world over, it is one area where the developed or developing countries have the same problems. Whether they are developed or developing countries, pollution takes place with the same rapid rate with the same hazards and with the same problems.

Therefore, I wish it has come here earlier. But I am glad it has now come, and I support it. My second question is a brief one—Why two Bills —one, there has been a water pollution act and there is another water pollution bill which has now come today. I hope he will explain why we have these separate Bills instead of one coordinated bill. The Minister himself has said in his statement of objects and reasons—I quote from paragraph 4:

> "It is felt that there should be an integrated approach for tackling the environmental problems relating to pollution."

If this is so, I do not know why there has not been a complete integration at all, unless he tells that he will first start with compartmental process and

then after the accumulated experience of a year or two, he will come back with a better and comprehensive and integrated Bill a little later. What one wants is that there must be integrated approach and a comprehensive Bill because it is not just an air pollution or water pollution but there has also been a land pollution, marine pollution and then, of course, as my friend knows, there is noise pollution. I would even say that there is light pollution and, sometimes, even silence pollution. Sometimes when we are not talking, the whole nation remains silent. There could also be a silence pollution as had been there in emergency. There are all kinds of pollutions. I would not go into details of them. I would be brief and I shall cover all my points as quickly as possible.

My point is this. It is good that he comes with a more comprehensive bill. I share entirely my friend, Shrimati Mrinal Gore's point about the select Committee membership. I do not say that I should be included. So, Mr. Deputy-Speaker, Sir, please don't make any comment, like that! All that I am saying is that when a select committee on a future bill of this nature is being constituted, I hope the Government, particularly, the Minister of Parliamentary Affairs and the Minister concerned will ensure that members who come from the concerned areas and those who have some knowledge about these matters are drafted to this Committee rather than go on the basis of the party apportionment. The select Committee is now based on party considerations —so many members from this party and so many members from that party should be there on the committee. If you want to send this to the Select Committee, the idea is to give more consideration and ensure more careful thought by the people who understand the problems and the people who come from the areas where there are such problems. So, they should be put on this committee, as they can contribute better. For the Select Committee, in future, not only on this air pollution but all other things, the Government, I hope, will have this consideration and they will not go merely by consideration of which parties and what members of groups to be taken or included.

Mr. Deputy-Speaker, Sir, environmental pollution has become a problem not only because of economic and financial costs but also because of social, psychological and human costs. I would even go to the extent of saying cultural costs. After all, a large number of people are destined to live in conditions worse than a hell because of pollution. Already there is a lot of hell and with pollution, it is a greater hell and even millions of people have to live in such conditions which are worse than a hell. I wish the so called elitist class see to it that our responsibilities are all the more great and all the more urgent.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDER BAKHT): It is better to get used to it here before going up.

PROF. P. G. MAVALANKAR: My point is this. On the environmental pollution, there are many kinds of costs including economic and other costs; there are all kinds of hazards to health, hazards to human life vegetation, property and animal life. I do not say that my friend does not know this. He knows all that. I am only re-asserting or re-emphasising those points. Mrs. Mrinal Gore was talking of Bombay. I can also talk in details about the city of Ahmedabad and about all cities where industries are concentrated. The same is the position with regard to Los Angeles in U.S.A. and London in U.K. Our own cities like Delhi, Bombay, Calcutta, Madras, Ahmedabad and Bangalore are worst sufferers in this. Fortunately, Bangalore still has got a number of trees That is the point

[Prof. P. G. Mavalankar]

which my friend, the Minister is in charge of Works and Housing should note carefully. He is in a hurry to build more houses. Therefore I say that let him not be too eager to demolish all the gardens and green trees and open lands and let him not go on building houses wherever open land is available. I hope he understands that of course, wherever by accident or by design vast open lands are available, by all means take them. I do not want people to have open lands as private land. But let the government not take all private land and open land and go on building government houses. Let them develop some gardens and green spots. Let him go to some foreign countries --if he can learn only by going there —to see how in various countries of the world green trees and green patches are not only allowed to remain but an effort is made to grow them. Therefore, pollution should be looked from that point of view, and if there is fog in London and smog in Los Angles, there is also some heavy, suffocating black smoke in Ahmedabad, Madras, Colcutta and Delhi. Therefore, this problem has to be tackled from that angle.

This Air Pollution Act, I must say, although it talks of various responsibilities at various levels, I only hope, because we cannot anticipate various points at this stage, he will look into the aspect of responsibilities by various authorities—Central, State and Local. I emphasise the word 'local' because there are many areas where only local authorities are involved rather than State Government, much less Central Government. That aspect must be looked into. He will also look into various Acts on this question from U.S.A. U.K., U.S.S.R. and Australia.

Sir, recently we had a minister from Australia who incidentlly was incharge of environmental problems. He was telling me in a private conversation one evening last week as to how the problems of this nature in Australia are being tackled. How they are tackled in European countries, I was able to see sometimes back when I was in Switzerland and Austria. The whole point is that a number of countries are taking it up from a totality point of view rather than in terms of compartmentalisation. I want that thing to happen.

At the same time I would like him to know that there are limitations of a statute. A statute can go upto a point—that far and no further. What is more important is provisions in terms of institutional provisions, scientific provisions and technical provisions. Legal and constitutional provisions can go upto a point. Beyond that what is important is other types of provisions which I have just briefly mentioned.

Lastly, I would like to say that education and public awareness are important. I would like him to consider whether it is not necessary to put this matter into textbooks. Let our children while they grow understand what are the problems of pollution when they are in primary or higher secondary schools so that the awareness of treating nature not as something to control but be partner with nature is created in them. If man becomes partner with nature rather than becoming controller of nature, then many problems will be avoided and reduced.

To conclude, I would say we must learn from the western countries—industrialised countries and advanced countries, like the Soviet Union—and see how they have tackled this problem. But merely learning from their experience will not be adequate. We shall have to go by our own experience. In our own country from times immemorial all our stages, rishis, writers and leaders of culture have been repating the aspect of quality of life not so much in terms of raising the standard of living although, of course that is also important. By all means, let us remove the crime and sin of poverty,

but if we are still poor in not maintaining our cultural atmosphere properly where do we go? Therefore, quality of life in terms of environment and cultural aspect is important.

MR. DEPUTY-SPEAKER: Mr. Mavalankar, please conclude.

PROF. P. G. MAVALANKAR: Sir, I am just concluding by quoting 7 or 8 lines from a beautiful book called "Only One Earth"—The care and maintenance of a small planet—by Barbara Ward and Rene Dubos, page 106—

> "There can be no civilized society —market, mixed planned—unless the more fortunate and better-paid members of that society make a proportionate contribution to the broad social goods represented by services and amenities the indivisual citizen cannot provide for himself. The time has now come for society to recognise that the needs of a healthy environment—clean air, clean water, unpolluted soil, decent cities—are public social goods on a par with good order and good education and must be provided because communities cannot survive without them. The citizen has to learn to see their provision as a primal need which nature may have provided free in the past but which now enters man's essential budget of civilization.".

Sir, I would only ask the hon. Minister to go ahead with saving the country from the pullution and thereby contributing to the enhancement of the quality of our life and of our cultural heritage and natural environment.

श्री एम० रामगोपाल रेड्डी (निजामाबाद) : उपाध्यक्ष जी, मैं मिनिस्टर साहब को धन्यवाद देता हूं कि वे जनता पार्टी की गवर्नमेंट के आने के एक ही साल के बाद ऐसा अच्छा बिल सदन के सामने लाए हैं। यह कहना कि यह बिल बहुत देर से आया है, मैं यह पूछना चाहता हूं कि कौन सी देरी से यह बिल आया है। 1977 में जनता पार्टी के आने के बाद 1978 में यह बिल आ गया है। इसलिए इसमें कोई देर नहीं हुई है और इस बिल के लाने के लिए मैं मंत्री जी को मुबारकबाद देता हूं।

हवा और पानी, ये दो चीज नेचर को दी हुई हैं, इन को अच्छा रखना बहुत जरूरी है। उपाध्यक्ष जी, आप भी जानते हैं कि बचपन में जब हम गांवों में रहते थे तो नदी का पानी पीते थे और वह साफ पानी होता था लेकिन अब उसका पानी नहीं पी सकते हैं क्योंकि उस में बहुत गन्दगी रहती है। आबादी बढ़ती जा रही है और इस आबादी के बढ़ने के साथ साथ गंदगी भी बढ़ती जा रही है। इसलिए मैं यह कहता हूं कि पोल्यूशन को रोकने के लिए पापुलेशन पर कंट्रोल भी जरूरी है और हवा को साफ रखने के लिए यह जरूरी है कि पेड़ ज्यादा लगें। हवा में जो कार्बन डाई एसाइड होती है, उस को शुद्ध करने के लिए यह आवश्यक है कि आक्सीजन हो और ग्रीन लीव्ज जो होती हैं वे आक्सीजन को रिलीज करती हैं और हवा को कार्बन डाई आक्साइड से फ्री करती हैं। ऐसा हम ने स्कूलों में पढ़ा है। आक्सीजन हमें ज्यादा मिले, इस के लिए यह जरूरी है कि वेजीटेशन ज्यादा उगाए जाएं और ज्यादा पेड़ लगें। इसीलिए यहां दिल्ली में बहुत सी वेजीटेशन है और बहुतसे पेड़ लगे हुए हैं मगर बहुत से दूसरे सिटीज में ऐसी बात नहीं है। इसलिए मेरा यह कहना है कि जहां पर शहरों की आबादी 5 से 10 लाख या इस से ज्यादा हो जाए, वहां पर इस वेजीटेशन को, ट्रीज को लगाने की बहुत ज्यादा जरूरत है क्योंकि इन का अगर डाइरेक्टली इन्सान के स्वास्थ्य पर पड़ता है, इन्सान की हैल्थ पर पड़ता है। हैल्थ को अच्छा रखने के लिए हवा और पानी को ठीक रखना चाहिए। हवा और पानी जब तक ठीक नहीं रहेंगे, तब तक आदमी का स्वास्थ्य अच्छा नहीं रहेगा और हम दूसरे

[श्री एम० रामगोपाल रेड्डी]

देशों : मुकाबले में, कम्पीटीशन में, पीछे रह जाएंगे । (*Interruptions*).

MR. DEPUTY-SPEAKER: Please don't distract him. That is the pollution we have in the House. Something should be done.

SHRI KANWAR LAL GUPTA: This is a pleasant pollution.

MR. DEPUTY-SPEAKER: But very disturbing.

श्री एम० रामगोपाल रेड्डी : मैं चाहता हूं कि मोटरों पर पाबन्दी लगे क्योंकि जब बहुत सी मोटरें जाती हैं तो वे इतना ज्यादा धुआं फैंकती हैं कि उस का असर स्वास्थ्य पर पड़ता है । आज मोटरें बहुत ज्यादा हो गई हैं और जैसा श्रीमती मृणाल गोरे ने कहा कि महाराष्ट्र में बम्बई में, वे बहुत ज्यादा हो गई हैं; मगर उन को मालूम होना चाहिए कि जितना वे बम्बई जाती हैं उन से ज्यादा मैं बम्बई जाता हूं । इसलिए मेरा नाम भी सलेक्ट कमेटी में होना चाहिए ।

दूसरी बात यह है कि इसमें यह लिखा हुआ है :

"Clause 43 lays down that no court shall take cognizance of any offence under this Bill except on a complaint made by or with the previous sanction in writing of the State Board and also that no court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the first class shall try any offence punishable under the Bill".

यह ठीक नहीं है । अगर प्राइवेट मेम्बर को भी कहीं तकलीफ होती है और वह सूट फाइल करना चाहता है तो सूट फाइल करने की उसको इजाजत होनी चाहिए ।

अन्त मे मैं यह कहना चाहता हूं कि यह जो बिल मंत्री जी सदन में लाए हैं यह बहुत अच्छा बिल है और मैं उनको फिर मुबारकबाद देता हूं । इसका इम्प्लीमेंटेशन इफेक्टिवली होना चाहिए । मिनिस्टर साहब को बहुत काफी तजुर्बा है, पालीटीकली और अदरवाइज सब का तजुर्बा है । लिहाजा वे इसके इम्प्लीमेंटेशन के लिए अच्छे कदम उठायेंगे । इस बिल को लाने के लिए, आखिर में, मैं उनको फिर मुबारकबाद देता हूं ।

MR. DEPUTY SPEAKER: We have exceeded even the extended time. Even so I will call only one Member, Mr. Anant Dave.

श्री लक्ष्मी नारायण नायक (खजुराहो) : मैंने भी नाम दिया है, मेरा संशोधन भी है ।

उपाध्यक्ष महोदय : अगर आपको बुलाऊंगा तो दस को और को बुलाना पड़ेगा क्योंकि आपका नाम तो एकदम आखिर में है ।

श्री लक्ष्मी नारायण नायक : मैंने तो अपना नाम पहले ही दिया था ।

MR. DEPUTY-SPEAKER: I am not calling more speakers; I will call only Mr. Dave because he has some amendments. Mr. Dave—he is not present in the House.

अच्छा आप बोलिये । लेकिन आप अपने अमेंडमेंट पर मत बोलियेगा ।

श्री लक्ष्मी नारायण नायक : उपाध्यक्ष महोदय, माननीय मंत्री जी ने जो वायु (प्रदूषण निवारण तथा नियंत्रण) विधेयक रखा है, उसका मैं समर्थन करता हूं । इस पर बोलते हुए मैं इतना कहना चाहता हूं कि आप जो भी कानून बनायें, उसकी भाषा बहुत सरल होनी चाहिए । इस बात को सेलेक्ट कमेटी के माननीय सदस्य भी सुन लें और मंत्री जी भी सुन लें । अभी तक जो भी कानून बने हैं, उन सभी को या तो कानून जानने वाले समझ पाते हैं या सरकारी अधिकारी समझ पाते हैं । मैं चाहता हूं कि जो देश की आम जनता है वह भी अपने कानूनों को समझ सके और उनका अर्थ निकाल सके । इसलिए मैं चाहता

हूं कि हमारे कानूनों की भाषा बहुत सरल होनी चाहिए । अगर आप देश के किसी साधारण आदमी से पूछें कि फलां कानून में क्या है तो वह उसका अर्थ निकाल सके और बता सके ।

15.37 hrs.

(Shri Ram Murti in the Chair):

जिस तरह मनुष्य को भोजन चाहिए, उसी तरह से मनुष्य को जीने के लिए शुद्ध पानी और वायु की भी आवश्यकता है । जहां हमारे देश में जगह-जगह उद्योग खुल रहे है, कल-कारखाने लग रहे हैं, जिनसे लोगों को काम मिलता है, उनसे देश के लिए चीजें तैयार होती है, वहां उनसे धुंआ भी निकलता है जिससे कि वायु दूषण होता है । इस वायु दूषण का लोगों के स्वास्थ्य पर बुरा असर पड़ता है । इससे होने वाले नुकसान से बचाने के लिए सरकार को नये उपाय खोजने चाहिए । वैसे इस कानून में इस बात का जिक्र है कि कहां पर और कैसे उद्योगों पर नियंत्रण होगा । लेकिन मैं चाहता हूं कि जब कि मनुष्य चन्द्र लोक पहुंच कर वहां से पत्थर और धूल ला चुका है, तब सरकार ऐसे यंत्र तैयार करने चाहिएं या ऐसे यंत्रों की खोज करनी चाहिए कि इन उद्योगों से जो धुंआ निकलता है उसको रोका जा सके जिससे कि लोगों के स्वास्थ्य को नुकसान पहुंचे । जब सरकार इस प्रकार के उपाय खोजेगी तभी इस समस्या का आसानी से समाधान हो पायेगा ।

अभी अहमदाबाद और बम्बई की बात कही गयी । मैं भी आपको कानपुर की बात कहता हूं । कानपुर में उद्योगों से इतना धुंआ निकलता है कि शहर में धुंए का कोहरा-सा छाया रहता है । मैं यह नहीं कहता कि कल-कारखाने नहीं होने चाहिएं । ये जरूरी हैं लेकिन मनुष्य स्वस्थ तरीके से रह सके, उसके लिए सरकार को नये-नये उपाय करने चाहिए ।

मैं आपको दिल्ली में मिन्टो ब्रिज से लेकर निजामुद्दीन स्टेशन तक की बात बताता हूं । इस स्थान पर दिल्ली शहर का सारा कूड़ा गिरता है । जो लोग रेल से चलते हैं उनको इतनी बू आती है कि कहा नहीं जा सकता । जब रेल से चलने वालों को इससे इतनी तकलीफ होती है तो जो लोग वहां रहते हैं, या जो बाबू लोग वहां काम करते हैं, उनको कितनी तकलीफ होगी । इतने दिनों से यह कूड़ा गिरता चला आ रहा है । इससे उस इलाके की आब-हवा खराब होती है । लेकिन अभी किसी ने यह नहीं किया कि उसको दबा कर उस पर मिट्टी डाल दी जाए जिससे कि बदबू न आ सके । जब सरकार लाखों-करोड़ों रुपया और कामों में खर्च करती है तो इस काम में क्या कुछ रुपया खर्च नहीं किया जा सकता ? यह मैं दिल्ली शहर की बात कह रहा हूं और मिन्टो ब्रिज से निजामुद्दीन स्टेशन के बीच की बात कह रहा हूं । वहां इतनी बदबू होती है कि वहां से लोग निकल नहीं सकते हैं । सरकार को इन सब चीजों को देखना चाहिए ।

सभापति महोदय, हमने अपना संशोधन इस विधेयक की धारा 21 की उपधारा 4 में दिया है । इस धारा में कहा गया है कि अगर कोई उद्योग लगाना चाहता है और उसने प्रार्थना पत्र दिया है तो अगर चार महीने की अवधि के भीतर यदि उसको राज्य बोर्ड की तरफ से स्वीकृति या अस्वीकृति की संसूचना नहीं मिलती है तो यह उपधारणा की जाएगी कि राज्य बोर्ड ने उसको आवेदित सहमति अनुदत्त कर दी है । सभापति महोदय, अभी तक देश में यह धारणा व्याप्त है कि यदि कोई कहीं दरख्वास्त देता है तो उसे उस दरख्वास्त के बारे में जानने के लिए दफ्तरों के हजारों चक्कर काटने पड़ते हैं और बाबू लोगों से पूछना पड़ता है कि हमारी दरख्वास्त का क्या हुआ ?

[श्री लक्ष्मी नारायण नायक]

अफसर ने देखी है या नहीं देखी, यह सब जानने के लिए उसको तमाम चक्कर लगाने पड़ते हैं। इसी तरह से आपने यह भी जोड़ दिया है कि इंडस्ट्री लगाने की जो हमारी दरख्वास्त है वह स्वीकृत हुई है या नहीं हुई है इसको जानने के लिए वह दफ्तरों के चक्कर लगाए। मैंने अपने संशोधन में साफ लिखा है कि चार माह के भीतर जिसने आवेदन दिया है उसको उस आवेदन की स्वीकृति या उसकी अस्वीकृति की सूचना मिलनी चाहिये। सीधे नाक न पकड़ कर आप उलटी नाक पकड़ रहे हैं। यह पुरानी आदत आपकी है जो अभी तक गई नहीं है। मेरा संशोधन बिल्कुल स्पष्ट और साफ है। यह मंत्री महोदय जो जाल में डालने वाला या दुविधा में डालने वाला नहीं है, कोई अड़चन पैदा करने वाला नहीं है। स्पष्ट बात है कि जो आवेदन पत्र देता है चार मास के भीतर सीधे उसको स्वीकृति या अस्वीकृति की सूचना मिलनी चाहिये। आपने जो व्यवस्था की है उसमें आपने यह कहा है :

> (4) यदि उपधारा (1) में निर्दिष्ट सहमति के लिए आवेदन को, जो सभी दृष्टियों से पूर्ण है, प्राप्ति के पश्चात् से चार मास की अवधि के भीतर राज्य बोर्ड सहमति अनुदत्त करने से इन्कार नहीं करता है या इन्कार कर दिए जाने की दशा में, उस व्यक्ति को जिसने आवेदन दिया है, ऐसा इन्कार संसूचित नहीं करता है तो यह उपधारणा की जाएगी कि राज्य बोर्ड ने आवेदित सहमति अनुदत्त कर दी है।

आप सीधे क्यों नहीं लिखते हैं कि चार मास में सहमति या असहमति की सूचना उसको भेज दी जाएगी ? यही मेरा संशोधन है। मेरा निवेदन है कि मंत्री महोदय इसको जरूर मान लें। ऐसा करने में उनको कोई अड़चन नहीं होगी।

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Mr. Chairman, Sir, it is really gratifying to note that the hon. Members have taken such a keen interest in the subject of control of air pollution. They have also expressed their concern at the disturbance of harmony between human life and nature. It has been very beautifully and aptly described by Dr. Karan Singh. He has said about the harmony between human environment and the balance which nature produces so mercifully for human life and all sorts of vegetations, life, etc. Many very good suggestions have been made by the hon. Members based on their analytical observations and study. But the expression of concern has been unanimous. Since in deference to the wishes of the hon. Members I am going to propose that the Bill be referred to a Joint Committee of both the Houses, recounting of all the reasons for bringing this Bill for the control of air pollution or commenting on all the points raised by the hon. Members will be hardly necessary. But I would certainly like to comment on a few of them Before I do, so I would really like to admit that....

SHRI VAYALAR RAVI (Chirayinkil): Why do you want to make more pollution?

SHRI SIKANDAR BAKHT: I would like to admit before I make the formal proposal to refer this Bill to the Joint Committee that I had really agreed to do so under the strain of a dilemma.

धर्म संकट के आलम में मैंने यह बात मानी है कि इस बिल को ज्वाइंट सिलैक्ट कमेटी को भेजा जाए और सबब इसका साफ है।

Every hon. Member was concerned with the fact of pollution and they wanted expeditious action to be taken to control

this menace to human life. Now, the Bill is a very non-controversial Bill as is evident from the speeches made by the hon. Members. It is absolutely similar in nature and has the same form as the Water Pollution Bill and the intentions of controlling this menace are also similar. In accordance with the present thinking, as Prof. Mavalankar was pointing out, an integrated approach is suggested for dealing with both air and water pollution. The Water Pollution Bill had already been adopted in 1974. So, now an effort is being made to see that for controlling both air and water pollution methods are adopted in an integrated manner. If is being suggested that the Boards which have already been created for controlling water pollution be entrusted with the task of controlling air pollution also. That is what we are trying to do and the water amendment Bill which has come up also reflects this intention of the government. We have before us the experience of the Water Pollution Control Act of 1974. For the information of the House, I may point out that it took four years to be passed. The motion for referring the Water Pollution Bill to a Joint Committee was adopted by the Rajya Sabha on 18th August, 1970. The Lok Sabha concurred with it on 4th September, 1970. The Joint Committee submitted its report on 13th November, 1972. Finally the Act came into existence in 1974. But the Boards constituted under this Act could not get going for want of funds. As you will remember, we had to bring another Bill for water cess. With this background, of course, I do not have the intention to resist the wishes of hon. members, —but I really cannot help wondering whether referring this Bill to a Joint Committee will be in consonance or at variance with the concern shown by hon. members for immediate and expeditious action. I had recounted it for your consideration, but since I have already agreed to it, I will make a formal motion after I have expressed my views on two or three points raised by hon. members.

हिन्दी में मुझे एक मिसाल कहना है । जो हमारे मोहतरम दोस्त मावलंकर साहब ने, कहा कि लगता है कि हाउसिंग मिनिस्ट्री का मकानात बनाने का एक बहुत लम्बा चौड़ा प्रोग्राम है । और साथ ही यह भी कहा कि आखिर खुली हवा कहां से आयेगी । तो मुझे एक किस्सा याद आ गया । मीर साहब की बड़ी कीमती आबाओअजदाद तलवार थी वह गुम हो गई । एक साहब उनसे मिलने गये, मीर साहब को मायूस और चुपचाप बैठे देख कर कहने लगे कि मीर साहब क्या हुआ ? तो मीर साहब ने कहा कि मेरी बेशकीमती आबाओअजदाद तलवार चोरी हो गई । उन साहब ने पूछा कि आपने उस तलवार को कहां रखा था ? मीर साहब ने कहा कि साहब नजर के सामने दीवार पर लटका रखी थी । उन साहब ने कहा कि यह भी कोई तरीका होता है कीमती चीज को रखने का । अरे मीर साहब आपको तो उसको संदूक में ताले के अन्दर रखना चाहिये था । एक दूसरे साहब मीर साहब से मिलने आये, उन्होंने भी वही सवाल किया कि तलवार कहां रखी थी ? मीर साहब ने कहा कि साहब तलवार ताले में बन्द कर के रखी थी । तो उन साहब ने कहा अरे भाई आप भी कमाल करते हैं, चोर तो वहीं जाता है जहां ताला होता है । नजर के सामने आपको रखना चाहिये था । तो मकान बनायें तो मुश्किल और न बनायें तो मुश्किल ।

"कुछ तो हो जाते हैं उल्फ़त में जूनूं के आसार,
और कुछ लोग भी दीवाना बना देते हैं ।"

तो मैं कहना चाहता हूं कि आपने गौर किया होगा हाउसिंग मिनिस्ट्री के मुख्तलिफ़ ऐलानात हुए हैं इस सम्बन्ध में कि हमारे 10 बड़े शहरों में जो पापुलेशन का प्रैशर है वह रुकना चाहिये ।

[श्री सिकन्दर बख्त]

तो आपने फरमाया कि मैं बाहर जाऊं। बाहर की हालत देखें, उसके लिये मैं अर्ज करना चाहता हूं कि हमारे मुल्क में बड़े शहरों में आबादी का दबाव कम हो, इसके लिये सेटेलाइट टाउन्स डैवलप करने का कंसैप्ट हमने लाक-स्टाक एंड बैरल मगरिब, पश्चिमी देशों से लिया, जो कि तजुर्बे के अन्दर मेरा ख्याल है कि दुरुस्त साबित नहीं हुआ। दिल्ली आपके यहां मौजूद है, फरीदाबाद डैवलप हुआ, लेकिन बोझ आबादी का बढ़ता रहा, गाजियाबाद डैवलप हुआ; फिर भी बोझ बढ़ता रहा।

हाउसिंग मिनिस्ट्री एक नये किस्म की एक्सरसाइज में आजकल मुबतिला है कि हमारे यहां जो छोटे शहर 400 के करीब हैं जिनमें 1 से 2 लाख की आबादी है, उनमें हम मुकम्मिल इन्फ्रा स्ट्रक्चर व तमाम काउन्टर मैगनेट प्रोवाइड करें, जो कि लोगों को खींचकर बड़े शहरों में लाते हैं। मैं आज के मौके पर खासतौर से इसलिये यह दौहराता हूं कि आपने जिक्र किया कि इंडस्ट्रियल एक्सपैंशन हो तो वह कहां हो ? जो छोटे शहर डैवलप करने का प्रोग्राम बना रहे है, उसमें एक हिस्सा यह है कि जब अपौर्चुनिटीज प्रोवाइड करने के लिये जहां काम होते हैं वहां इंडस्ट्रियल एक्सपैंशन छोटे शहरों में जाकर हो, बड़े शहरों में जाकर न हो। यह मुख्तसर से आपके शुबाहात के बारे में मैंने कहा। इन्टैग्रल एप्रोच के बारे में जिक्र कर चुका हूं कि यह एक्ट पानी के बारे में 1974 में बन चुका था। अब हम कोशिश कर रहे हैं कि अमेन्डमेंट एक्ट पानी का जो आ रहा है, उसमें एप्रोच इंटैग्रेटेड हो, जो बोर्ड पानी के लिये बना लिये जा चुके हैं, वही बोर्ड एयर पोल्यूशन का काम भी अपने जिम्मे लें।

एक सवाल यह था कि अब तक क्या हुआ है, कोई सजा मिली है या नहीं ? श्री कंवर लाल जी सवालात कर के चले गये हैं, मुझे यह बताना है कि अब तक 20 प्रासीक्यूशन हो चुकी हैं, जिसमें एक गोवा में हुई है।

I do not intend to take much of your time and in deference to the wishes of the hon. Members, I propose that the Bill be referred to the Joint Committee. An amendment has also been moved and a small amendment with regard to the change in one name has also been circulated. In place of Shri Samar Guha's name, the name of Shri Gananath Pradhan has been included.

MR. CHAIRMAN: Mr. Samar Guha is not present here. I shall now put his amendment No. 48 to the vote of the House.

Amendment No. 48 was put and negatived.

MR. CHAIRMAN: Mr. Ram Kishan is not present here. I shall now put his amendment No. 49 to the vote.

Amendment No. 49 was put and negatived.

MR. CHAIRMAN: I shall now put the Government amendment No. 52 with a little change, viz., Mr. Gananath Pradhan's name is added in place of Mr. Samar Guha's name, to the vote of the House.

The question is:

"That the Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the aforesaid purpose of, Boards for the prevention and control of air pollution, for conferring on and assigning to such Board's powers and functions relating thereto and or matters connected therewith, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

Shri P. Anbalagan, Shri Manoranjan Bhakta, Shri Gananath Pradhan, Shri Dinesh Joarder, Shri B. P. Kadam, Dr. Karan Singh,

Shrimati Parvathi Krishnan, Shri M. V. Krishnappa, Shri B. P. Mandal, Shri Jagdish Prasad Mathur, Shri R. K. Mhalgi, Shri Govind Ram Miri. Shri Nathuni Ram, Shri R. N. Rakesh, Shri Ram Kinkar, Shri Ram Murti, Shri Vasant Sathe, Shri Chiman Bhai H. Shukla, Shri Shri A. Sunna Sahib, Shri Sikandar Bakhat, and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the end of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee." (52)

The motion was adopted.

15.55 hrs.

TAXATION LAWS (AMENDMENT) BILL

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I beg to move:

"That the Bill further to amend the Income-tax Act, 1961 and the Wealth-tax Act, 1957 be taken into consideration."

Sir, the Taxation Laws (Amendment) Bill, 1978 was introduced in this House on 15th May 1978. The Bill has thus been before the hon. Members for over two months and I have no doubt that they would have examined the Bill in detail. However, with the indulgence of the House, I will avail myself of this opportunity to explain the main provisons of the Bill.

This short and simple Bill has two limited objectives. Firstly, it seeks to exempt certain incomes of political parties from income-tax and to exempt the value of their assets from wealth-tax. Secondly, it seeks to provide for the dis-allowance, in the computation of taxable profits, of contribution made to political parties for advertisement in souvenirs, brochures and the like published by them.

Political parties are essential in any democratic set-up. It is also an accepted fact of life that political parties have to spend considerable sums of money for carrying on their political activities. Taxation of the income derived by political parties, however, reduces their disposable funds, thereby adversely affecting their capacity to finance their legitimate activities from legitimate sources of income. The Bill, therefore, seeks to exempt income derived by political parties from their investments in movable and immovable properties.

Income derived by political parties from business or commercial activities, however, stands on a different footing. Political parties should primarily be concerned with carrying on their policies and programmes, and not engage in commercial ventures. It is, therefore, not proposed to provide any exemption in respect of income derived by political parties from business activities and such income will continue to be chargeable to tax.

Unlike donations by companies, which have been banned since 1969, donations from individual citizens, constitute a legtimate source of funds for political parties. The Bill, therefore, also seeks to exempt income by way of donations received by political parties.

With a view to ensuring that political parties keep a proper account of their receipts and expenses, the Bill